

(13) (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.123/95

Date of order: 17.9.1996

B.L.Rajoria

: Applicant

Vs.

Union of India & Anr.

: Respondents

Ms Babita Sharma

: Brief-holder of Mr.F.N.Mathur
counsel for applicant.

Mr.K.N.Shrimal

: Counsel for respondents.

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Ratan Prakash, Judicial Member.

PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, Applicant Shri B.L.Rajoria, has prayed that the respondents may be directed to prepare a list of total number of quarters available in Jaipur City in different categories, in the Telecom Department and after preparing the list the respondents may be directed to allot residential accommodation to SC/ST employees on the basis of roster point as provided in Govt. of India's order Annx.A2, reproduced from Swamy's Compilation of FR & SE Part I. He has further prayed that the respondents may be directed to allot a Type 'C' quarter or any other appropriate category quarter to the applicant on the basis of the roster point.

2. The applicant's prayer mainly^b_k for allotment of a Type 'C' quarter in the Telecom Department at Jaipur where the applicant is serving on the post of Supervisor (Telephones). The learned counsel for the respondents has produced before us a communication dated 17.9.1996 which shows that by an order dated 15.7.1996, Quarter No.C III/188 in the Telecom Colony, Malviya Nagar, Jaipur has been allotted to the applicant and he has taken possession thereof on 17.7.1996. In view of this position, the grievance of the applicant has been redressed.

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This O.A has become infructuous. It is, therefore, not necessary for us to go into other reliefs claimed by the applicant. The O.A stands disposed of accordingly. No order as to costs. A copy of communication dated 17.9.1996, as aforesaid, has been taken on record.



(Ratan Prakash)

Judicial Member.



(O.P.Sharma)

Administrative Member.